NOTARY RAJESH MEENA ADVOCATE & NOTARY GOVT. OF INDIA REG. No. 50710/2025 VAL. 03/04/2030 INDORE (M.P.) GOVT. OF INDIA

BEFORE THE HON'BLE NATIONAL GREEN RIBUNAL

PRINCIPAL BENCH, NEW DELHI

NOTED & REGISTERED Date 12/09/25 At Sr. No. 840/2025

ORIGINAL APPLICATION NO. 555 OF 2024

IN THE MATTER OF:

News item titled "India lost 2.33 million hectares of tree cover since 2000 Global Forest Watch" appearing in The Indian Express date 13.04.2024."

INDEX

S.No.	Particulars	Pg. No.
1.	AFFIDAVIT ON BEHALF OF RESPONDENT NO. 17- STATE OF MADHYA PRADESH	1-4
2.	Vakalatnama and Authorization Letter	5-7

Filed by:

Place: New Delhi

Date: 12.09.25

RBobde

Rukhmini Bobde, Advocate

Standing Counsel for The State Of Madhya Pradesh Before the Hon'ble National Green Tribunal, Principal Bench, New Delhi

D-366, Defence Colony, New Delhi-110 024

Ph.: +91 98717 38029 | Email: bobde.rukhmini@gmail.com

NOTARY RAJESH MEENA ADVOCATE & NOTARY GOVT. OF INDIA REG. No. 50710/2025 VAL. 03/04/2030 INDORE (M.P.) GOVT. OF INDIA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO.555 OF 2024

NOTED & REGISTERED
Date 12/09/25
At Sr. No. 840/2025

IN THE MATTER OF:

News item titled "India lost 2.33 million hectares of tree cover since 2000 Global Forest Watch" appearing in The Indian Express date 13.04.2024.

AFFIDAVIT ON BEHALF OF RESPONDENT NO. 17-STATE OF MADHYA PRADESH

I, Pradeep Mishra-, aged about 42 years, Designation: Deputy Conservator of Forest Indore, Forest Department State of Madhya Pradesh, Presently at DFO Indore do hereby solemnly affirm and state on oath as under: -

NOTARY RAJESH MEENA ADVOCATE & NOTARY GOVT. OF INDIA REG. No. 50710/2025 VAL. 03/04/2030 INDORE (M.P.) GOVT. OF INDIA

1. That, I am the Officer-in-Charge in the present matter, duly authorized, and as such I am fully conversant with the facts of the case and competent to swear the present Affidavit.

2. That this Hon'ble Tribunal was pleased to take suo-moto cognizance on the basis of news item titled "India lost 2.33 million hectares of tree cover since 2000 Global Forest Watch" appearing in The Indian Express on 13.04.2024.

3. Vide Order dated 18.11.2024, this Hon'ble Tribunal was pleased to pass certain directions to several States by impleading them as

ATTESTED
(Signature)
RAJESH MEENA
ADVOCATE/NOTARY
GOVERNMENT OF INDIA
INDORE (M.P.)

(Signature)
Divisional Forest Officer
Indore Division, Indore

NOTARY RAJESH MEENA ADVOCATE & NOTARY GOVT. OF INDIA REG. No. 50710/2025 VAL. 03/04/2030 INDORE (M.P.) GOVT. OF INDIA

party respondents in the present Original Application, whereby the State of Madhya Pradesh has been arrayed as Respondent No. 17. Thereby, this Hon'ble Tribunal directed the respondents in the following terms to file reports:

"14. ...[s]ubmit their reports with regard to such loss of trees and the reason therefore addressing relevant issues i.e. status of forest as on date, factor responsible for loss and action taken report for conservation and management of forest..."

4. That the Deponent craves the leave of this Hon'ble Court to place on record of this Hon'ble Tribunal the information as directed by this Hon'ble Tribunal above. It is submitted that information regarding the forest cover/tree cover in the State of Madhya Pradesh for the period between 2001 and 2023 is based on the India State of Forest Reports.

5. That the forest cover data has been compiled from India State of Forest Report published biennially by the Forest Survey of India (**"FSI"**). The relevant details are tabulated below for the perusal of this Hon'ble Tribunal:

Forest Report Publishing Year	**Forest Cover (Sq. Km)**	**Tree Cover (Sq. Km)**	**Total (Forest Cover + Tree Cover) (Sq. Km)**
2001	77265	5751	83016
2003	76429	7250	83679

ATTESTED
Rmeena
RAJESH MEENA
ADVOCATE/NOTARY
GOVERNMENT OF INDIA
INDORE (M.P.)

Divisional Forest Officer
Indore Division, Indore

NOTARY RAJESH MEENA ADVOCATE & NOTARY GOVT. OF INDIA REG. No. 50 ... /2025 VAL. 03/0.../20... INDORE (M.P.)

2005	76013	6267	82280
2009	77700	6871	84571
2011	77700	7090	84790
2013	77522	7087	84609
2015	77462	7773	85235
2017	77414	8073	85487
2019	77482	8339	85821
2021	77493	8054	85547
2023	77073	8650	85723

6. That during the said period of 2001 to 2023, following information shows the increase in the forest cover/tree cover:

Particulars	**Net Increase/Decrease (Sq.Km)**	**Percentage Increase**
Forest Cover	**-192**	**-0.25**
Tree Cover	**2899**	**50.41**
Forest Cover plus Tree Cover	**2707**	**3.26**

7. It is most respectfully submitted that in view of the information provided hereinabove by way of compliance of Orders passed by this Hon'ble Tribunal, the Deponent submits that there has been a net increase of 3.26% for the period concerned.

ATTESTED

Rmeena

RAJESH MEENA
ADVOCATE/NOTARY
GOVERNMENT OF INDIA
INDORE (M.P.)

Divisional Forest Officer
Indore Division, Indore

8. I further crave the leave to file a detailed affidavit and/or additional affidavit and/or documents as and when required by the Hon'ble Tribunal.

NOTARY RAJESH MEENA ADVOCATE & NOTARY GOVT. OF INDIA REG. No. 50710/2025 VAL. 03/04/2030 INDORE (M.P.) GOVT. OF INDIA

DEPONENT

(Pradeep Mishra)
Deputy Conservator of Forest
(DFO INDORE)
Forest Department
State of Madhya Pradesh

VERIFICATION:

I, the deponent named above, do hereby verify that the contents of the above affidavit are believed to be true and correct on the basis of the information derived from the record of the case, records maintained in the office and nothing material has been concealed therefrom.

Verified at on this 12th day of September, 2025 at Indore (M.P).

DEPONENT

(Pradeep Mishra)
Deputy Conservator of Forest
(DFO INDORE)
Forest Department
State of Madhya Pradesh

ATTESTED
RAJESH MEENA
ADVOCATE/NOTARY
GOVERNMENT OF INDIA
INDORE (M.P.)

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 555 OF 2025

IN THE MATTER OF:-
News item titled "India lost 2.33 million hectares of tree cover since 2000 Global Forest Watch" appearing in The Indian Express date 13.04.2024."

KNOW ALL to whom these presents shall come that I, PRDEEP MISHRA, aged about 42 years, s/o Shri SURENDRA MISHRA, presently Divisional Forest Officer Indore duly authorized to represent the Respondent no. 17-State of Madhya Pradesh, do hereby appoint, **RUKHMINI S. BOBDE**, Advocate having office at D-366, Ground Floor, Defence Colony, New Delhi-110024, +91 98717 38029 (herein after called the advocate/s) to be my/our Advocate in the above noted case authorized her:-

To act, appear and plead in the above-noted case in this Tribunal or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us.

To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings.

The deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner, authorizing her to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/We undertake that I / we or my /our duly authorized agent would appear in the court on all hearings and will inform the Advocates for appearance when the case is called.

And I /we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain herself.

And I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court.

I/We hereby agree that once the fee is paid. I /we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

IN WITNESS WHEREOF I/We do hereunto set my /our hand to these presents the contents of which have been understood by me/us on this Accepted subject to the terms of fees on this 12th day of September 2025.

RBobde

ADVOCATE
RUKHMINI BOBDE

(Pradeep Mishra)
Deputy Conservator of Forest
(DFO INDORE)
Forest Department
State of Madhya Pradesh

मध्यप्रदेश शासन, वन विभाग

क्रमांक/आई.डी.सी./कोर्ट केस/ 467 भोपाल, दिनांक : 11/09/2025

सिविल प्रक्रिया संहिता 1908 (1908 का अधिनियम संख्याक–5) आदेश सत्ताईस के नियम–1 तथा 2 के अधीन प्रदत्त शक्तियों को प्रयोग में लाते हुए **वनमंडलाधिकारी, सामान्य वनमंडल, इन्दौर** को **माननीय नेशनल ग्रीन ट्रीब्युनल, नई दिल्ली** की याचिका **O.A. No.555/2024 News item titled "India lost 2.33 million hectares of area cover since 2000 Global Forest Watch" appearing in The Indian Express date 13.04.2024** विरुद्ध **यूनियन आफ इंडिया एवं अन्य** में शासन की ओर से म.प्र. राज्य के लिये तथा उसकी ओर से **प्रभारी अधिकारी** के रुप में अभिवचनों पर हस्ताक्षर करने तथा उन्हें संचालित करने लिए एवं कार्य करने और उप संजात होने के लिये नियुक्त किया जाता है। प्रभारी अधिकारी को यह आदेश किया जाता है कि म.प्र. विधि और विधायी कार्य विभाग नियमावली में वर्णित कर्तव्यों तथा उत्तर दायित्वों के अतिरिक्त वे अपनी नियुक्ति के तुरन्त पश्चात् अन्य बातों के साथ ऐसी स्थिति में जिसके ब्योरे नीचे दिये गये है, निम्नलिखित कार्य करेगा :–

(1) प्रभारी अधिकारी, मामले के तथ्यों के बारे में तुरन्त ऐसी जाँच करेगा, जैसा की आवश्यकता है और ऐसी अतिरिक्त जानकारी देते हुए, जिससे कि मामले के संचालन में महाधिवक्ता/शासकीय अधिवक्ता को सहायता पहुँचने की संभावना है, रिपोर्ट तैयार करेगा। यदि किसी प्रकरण में विधि विभाग से परामर्श किया था तो उस विभाग की राय भी रिपोर्ट में निर्दिष्ट की जाएगी ।

(2) समस्त सुसंगत फाईले, दस्तावेज नियम, अधिसूचनायें तथा आदेश एकत्रित करेगा ।

(3) वादपत्र/याचिका में उठाये गये समस्त बिन्दुओं का पैरा अनुसार उत्तर देते हुए और ऐसी अतिरिक्त जानकारी देते हुए, जिनसे कि शासकीय अभिभाषक को सहायता पहुँचने की संभावना है, एक रिपोर्ट तैयार करेगा।

(4) उक्त रिपोर्ट तथा सामग्री के साथ शासकीय अधिवक्ता से सम्पर्क करेगा ।

(5) शासकीय अधिवक्ता की सहायता से लिखित कथन/उत्तर तैयार करवायेगा ।

(6) प्रभारी अधिकारी निम्नलिखित कागज पत्र भेजेगा :–

(क) वादपत्र की एक प्रति के साथ सरकार की एक रिपोर्ट।

(ख) प्रस्तावित लिखित कथन का एक प्रारुप।

(ग) उन सभी दस्तावेजों की एक सूची, जिन्हें साक्ष्य स्वरूप फाईल करना प्रस्तावित है और जिनकी रिपोर्ट में अपेक्षा की गई है।

(घ) मामले के विश्दीकरण के लिए आवश्यक कागज पत्रों की प्रतियाँ इसमें वाद की सुनवाई की तारीख भी वर्णित होनी चाहिये ।

(7) मामले की तैयारी और संचालन करने में शासकीय अधिवक्ता का सहयोग करना और मामले में उनके प्रक्रम और प्रगति में नियत किये गये कर्तव्यों से स्वयं को सदैव ही अवगत रखना ।

(8) जब भी कोई आदेश/निर्णय विशिष्टता या म.प्र. राज्य के विरुद्ध पारित किया जाता है, जब विधि विभाग को सूचित करना हो, उसकी प्रमाणित प्रति प्राप्त करने के लिए उसी दिन या आगामी कार्य दिवस को आवेदन करना ।

(9) अपनी रिपोर्ट के साथ आदेश/निर्णय की प्रमाणित प्रति तथा शासकीय अधिवक्ता की राय अगली कार्यवाही किये जाने के लिए विभाग को भेजेगें ।

(10) यह देखना कि आवेदन करने में तथा प्रमाणित प्रतियाँ प्राप्त करने, रिपोर्ट बनाने, राय प्राप्त करने और उसकी सूचना देने में समय नष्ट नहीं हो ।

(11) जैसे ही उसे अपना स्थानांतरण आदेश प्राप्त होता है वह अर्ध–शासकीय पत्रा के माध्यम से तत्काल जानकारी देगाा। वह वर्तमान पद का भार सौंप देने के पश्चात् भी तब तक प्रभारी अधिकारी बना रहेगा जब तक कि अन्य प्रभारी अधिकारी नियुक्ति नहीं कर दिया जाय।

(12) प्रभारी अधिकारी मामला तैयार करने में शासकीय अधिवक्ता को हर संभव सहयोग देगा तथा इस बात के लिये उत्तरदायी होगा कि कोई महत्वपूर्ण तथ्य या दस्तावेज अप्रकटित/छुपी हुई नही रह जाये ।

(13) प्रभारी अधिकारी यदि लोक अभियोजक मुकर्रर है तो वह जैसे ही बात का विनिश्चिय होता है, परिणाम की रिपोर्ट विभागध्यक्ष के माध्यम से सरकार को करेगा । निर्णय की एक प्रति तत्काल प्राप्त की जाए और रिपोर्ट के साथ भेजी जाये।

(14) प्रभारी अधिकारी, या यदि लोक अभियोजन मुकर्रर है तो वह इस बात के लिये उत्तरदायी होगा कि उन मामलों में जहां किसी बात के प्रक्रम पारित किये गये किसी अंतरिम आदेश का पुनरीक्षण अपेक्षित है, समय पर कार्यवाही की गई है। अतएव एतद् उस आदेश की प्रति जैसे ही पारित किया जाये, विभागाध्यक्ष के माध्यम से अपनी अनुशंसा के साथ सरकार (प्रशासकीय विभाग) को अग्रेषित करें।

(15) न्यायालय द्वारा प्रकरण में अंतिम रूप से आदेश पारित किये जाने पर प्रभारी अधिकारी का कर्तव्य होगा कि वह तत्काल आदेश का अध्ययन कर उन बिन्दुओं को अलग से छांटे जिन पर कार्यवाही की जाकर पालन प्रतिवेदन किस विनिर्दिष्ट दिनांक तक न्यायालय को किया जाना है। तत्पश्चात् प्रभारी अधिकारी लिखित में शासन को अथवा सक्षम अधिकारी का जहां से आवश्यक कार्यवाही की जाना है ध्यान आकर्षित कराएगा एवं निश्चित समयावधि में न्यायालय के निर्देशों का पालन सुनिश्चित करायेगा।

(16) जिन प्रकरणों में मुख्य सचिव को पक्षकार बनाया जाता है उन सभी प्रकरणों में मुख्य सचिव का उल्लेख विलोपित कराते हुए प्रकरण में रिटर्न प्रस्तुतीकरण किया जावे।

मध्यप्रदेश के राज्यपाल के नाम से
तथा आदेशानुसार

(अंजना सुचिता तिर्की)
सचिव, वनोपज अन्तर्विभागीय समिति एवं
पदेन सचिव मध्यप्रदेश शासन, वन विभाग

पृ. क्रमांक/आई.डी.सी./कोर्ट केस/467 भोपाल, दिनांक : 11/09/2025

प्रतिलिपि :–

1. नेशनल ग्रीन ट्रिब्यूनल, **नई दिल्ली**
2. प्रमुख सचिव, म.प्र. शासन,विधि और विधायी कार्य **विभाग** भोपाल ।
3. अपर मुख्य सचिव वन विभाग मध्य प्रदेश **भोपाल** ।
4. जिलाध्यक्ष **इन्दौर** जिला **इन्दौर** म.प्र.।
5. प्रधान मुख्य वन संरक्षक (**उत्पादन/नोडल अधिकारी न्या. प्र.**) मध्यप्रदेश भोपाल की ओर सूचनार्थ प्रेषित।
6. अपर प्रधान मुख्य वन संरक्षक **(वन भू–अभिलेख)**, मध्यप्रदेश भोपाल की ओर उनकी अशासकीय टीप/ **EComp. No.:808051 File No.:PCCF/7/0569/2025-FLR-PCCF** दिनांक 11.09.2025 द्वारा दिये गये प्रस्ताव के तारम्य में आवश्यक कार्यवाही हेतु अग्रेषित।
7. मुख्य वन संरक्षक, **इन्दौर वृत्त, इन्दौर** , म.प्र.।
8. **वनमंडलाधिकारी, सामान्य वनमंडल, इन्दौर** प्रभारी अधिकारी की ओर अग्रेषित साथ ही शासकीय अधिवक्ता से संपर्क कर और **''उपस्थिति प्रमाण पत्र ''** प्रगति रिपोर्ट प्राप्त करने तथा अपनी प्रत्येक भेंट (विजिट) पर शासकीय अधिवक्ता से आगे की कार्यवाही के लिए सलाह करने और अपनी प्रगति के साथ उसे विभागाध्यक्ष को भेजने हेतु अग्रेषित। मामले की प्रगति/रिपोर्ट इस विभाग के साथ विधि विभाग को अनिवार्य रुप से भेजी जाए।
9. ....X................................ की ओर लेख है कि प्रकरण से संबंधित याचिका एवं समस्त दरतावेज संबंधित प्रभारी अधिकारी को तत्काल सौंपकर इस विभाग को अवगत कराने का कष्ट करें ।
10. उप वन संरक्षक न्यायालीन प्रकरण **जबलपुर** मध्यप्रदेश।
11. रजिस्ट्रार, नेशनल ग्रीन ट्रिब्यूनल, सेंट्रल जोन बेंच, **नई दिल्ली**
12. अधिवक्ता, नेशनल ग्रीन ट्रिब्यूनल, सेंट्रल जोन बेंच, **नई दिल्ली**
13. गार्ड फाईल।

सचिव,
वनोपज अन्तर्विभागीय समिति एवं पदेन सचिव
मध्यप्रदेश शासन,वन विभाग

Digitally signed by
Anjana Suchita Tirkey
Date: 11-09-2025
17:44:35